

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 58 of 2019 &  
IA No. 551 of 2019**

**Dated : 15<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Bharat Aluminium Company Limited ..... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans Sahani

**ORDER**

**IA No. 551 of 2019**

***(Appl. for Condonation of Delay in Filing Reply)***

For the reasons set out in the accompanying affidavit, delay of 13 days' in filing reply is condoned and reply is taken on record. The application is disposed of.

**APPEAL No. 58 of 2019**

**Admit.**

Issue notice to the Respondents returnable on 08.07.2019.

Learned counsel for Respondents may file objections/reply on or before 27.05.2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder on or before 01.07.2019 with advance copy to other side.

List the matter on **08.07.2019**.

**(S. D. Dubey)**  
**Technical Member**  
*Js/pk*

**(Justice Manjula Chellur)**  
**Chairperson**